

unit? Is the Government proposing to take any action, against these people?

SHRI VEERENDRA PATIL: As you know, the strike is not a new thing. It is not only in HAL. There are so many strikes that are going on. We have to deal with the people who go on strike, we have to negotiate with them and arrive at some agreement because we have to work with them.

DR. KARAN SINGH: From the replies given by the hon. Minister flows a broader and more important question with regard to self-sufficiency in life saving drugs. I think it is very unfortunate that after all these years we still have to import streptomycin. It is one of the most fundamental of the life-saving drugs. Will the hon. Minister kindly let the House know what steps have been taken on a plan that was drawn up about 5 or 6 years ago to achieve self-sufficiency in life-saving drugs? We cannot allow the lives of Indian citizens to be dependent upon the vagaries of international availability. There was a proper plan and now it seems we are short of even streptomycin. What steps are going to be taken by the Government to ensure that in the course of the current plan we achieve self-sufficiency in life-saving drugs?

SHRI VEERENDRA PATIL: The hon. Member is aware that in the year 1978, my predecessor laid on the Table of the House the statement of the Government of India based on the Hathi Committee Report. On the basis of the Hathi Committee Report, we want to achieve self-reliance so far essential drugs are concerned. So, about these international or multinational companies, which are working here, we are not allowing them to expand their capacity. If our Indian drugs companies and also the public sector companies come forward, we are here to encourage them. But it is not possible for us to achieve self-sufficiency in such essential drugs within a short time. It requires more time.

SHRI JYOTIRMOY BOSU: Will the hon. Minister kindly enlighten the House as to which are the brand names that have been used by private sector instead of using the generic name with regard to these and other antibiotics? Is he aware of the fact that life-saving drugs which are coming specially from America are coming in substandard qualities and some of them are even adulterated which has been elaborately narrated in an article. In San Francisco and London and, if so, what special steps have been taken by the Government in this regard?

SHRI VEERENDRA PATIL: I require notice.

SHRI JYOTIRMOY BOSU: Would you accept a short notice question?

MR. SPEAKER: You put a question; there is enough time.

SHRI VEERENDRA PATIL: I can assure the hon. Member that even if another question is put, I will be in a position to reply.

SHRI JYOTIRMOY BOSU: What about short notice question?

SHRI VEERENDRA PATIL: I don't mind even short notice question.

SHRI JYOTIRMOY BOSU: I am grateful to you.

Decision on Report of National Flood Commission

***23. SHRI LAKSHMAN MALLICK:** Will the Minister of IRRIGATION be pleased to lay a statement showing:

(a) whether Government have taken any decision on the report submitted by the National Flood Commission; and

(b) if so, the details thereof?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) and (b). As Flood Control is a State subject the Report of the National Flood

Commission has been sent to the State Governments for their comments and views on the various recommendations made thereon. The Central Government is also studying the recommendations, and a decision on the recommendations will be taken after knowing the reaction of the State Governments.

SHRI LAKSHMAN MALLICK: I would like to know the date on which the Report of the Flood Commission was submitted. Sir, you know the sufferings of the State of Orissa. Every year the State is subjected to great suffering due to loss of life and property on account of the floods. May I know what specific mention has been made in this Report about the State of Orissa?

SHRI KEDAR PANDAY: This Report was submitted on 21st March, 1980 and it was sent to the respective State Governments for their comments on 19th April, 1980. We are awaiting the replies of the State Governments.

So far as the recommendations of the Commission are concerned, there are 207 recommendations and there has been mention of all the State Governments. There is no mention about the State of Orissa separately.

Unless we get the reactions of the State Governments, we cannot take any action.

श्री झारखंडे राय: क्या यह सच है कि इस बार आयोग की रिपोर्टों में एक बड़ी सिफारिश यह है कि उत्तर प्रदेश के पूर्वांचल और बिहार के पश्चिमांचल विशेषकर सीमान्त अंचलों में जबदस्त बाढ़ जो आती है उसका कारण कुछ मुख्य नदियाँ हैं जैसे राबती, घाघरा, नारायणी, गंडक आदि। क्या इन बाढ़ों की रोकथाम के लिए वहाँ किसी रिबर बैनी प्राजेक्ट की कोई सिफारिश की गई है, यदि हाँ तो उस विषय में भारत सरकार ने क्या बिहार सरकार या उत्तर प्रदेश सरकार ने बहुत बड़ी धनराशि की माँग की है, यदि की है तो इन बाढ़ों में भारत सरकार ने क्या फैसला किया है ?

श्री कदार पांडे: अभी तक भारत सरकार ने कोई फैसला नहीं किया है लेकिन हम लोग उस पर विचार कर रहे हैं।

श्री कमला मिश्र मधुकर: उत्तर बिहार में बाढ़ नियंत्रण के लिए कोई कार्रवाई नहीं की जा रही है। अधिकारियों से जब पूछा जाता है तो वे फंडिंग का अभाव बता देते हैं। क्या केन्द्रीय सरकार अविलम्ब कोई कार्रवाई करने जा रही है और बिहार सरकार से सम्पर्क स्थापित करने जा रही है ताकि बाढ़ नियंत्रण की दिशा में कारगर कार्रवाई की जा सके और बाढ़ से जो क्षति होती है, उस क्षति को बचाया जा सके ?

श्री कदार पांडे: कमिशन की सिफारिश सारे देश के लिए और हर एक स्टेट के लिए अलग अलग हैं। राज्य सरकारों के कमेंट्स आ जाएँ तब हम एक्शन लेंगे। हम खुद महसूस करते हैं कि बाढ़ों से क्षति पहुँचती है। उसके लिए इंतज़ाम भी हमने किया है। एक इंटेंग्रेटेड पिक्चर फ्लड कंट्रोल की बन जाए उसके लिए कमिशन बना था। वह इंटेंग्रेटेड पिक्चर राज्य सरकारों को भेजी गई है। उनके कमेंट्स आ जाएँ तब हम कोई कार्रवाई कर सकते हैं।

SHRI K. MALLANNA: Due to floods, there is considerable damage in different parts of the country, especially in coastal areas and, as you know, the States are incapable of taking any action as far as these damages are concerned. May I know in this context from the Hon. Minister whether the Central Government is going to take up the flood control scheme or not?

I would like to know from the Hon. Minister whether the Central Government is going to take up this flood control scheme by itself, because the States are unable to take any action so far as damages are concerned.

MR. SPEAKER: You mean the Centre should take it over?

SHRI K. MALLANNA: Yes, the Central Government.

SHRI KEDAR PANDAY: As I have already said, flood control is a State subject; it is not a Central subject.

MR. SPEAKER: He wants you to take it over.

SHRI KEDAR PANDAY: We are not in a position to take it over just now.

SHRI NARAYAN CHOUBEY: So long as the comments from the State Governments do not come, the Central Government do not act. That means, so long as their comments do not come, the Central Government would not act and we shall continue to suffer floods. Is that the position of the Government of India?

SHRI KEDAR PANDAY: As I have said, we got the report of the Commission on the 21st March, 1980. We sent the report to the respective State Governments on the 19th April, 1980. We have sent reminders, and again we are going to send reminders. When the reactions of the State Governments come, then we shall be taking action.

Suspected Sabotage at Imphal Station of A.I.R.

*24. **SHRI N. E. HORO:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Imphal Station of the All India Radio was off the air throughout the day on 2nd May, 1980 following suspected sabotage in the underground cable system; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) and (b). No, Sir. The station did not go off the air at all. Due to a fault in the P&T cable linking the studio with the transmitter (reportedly caused by the uprooting of an electric pole), the studio was not able to feed the regular programme to the transmitter on the morning of 2nd May, 1980. The station, therefore, commenced transmission with filler music which was lasted for about 15 minutes. Thereafter the regular programme which

rushed from the studio was put on the air from the emergency studio attached to the transmitter. The P&T cable was repaired on 5th May, 1980 and is in use since then.

SHRI N. E. HORO: Is it a fact that the fault in the cable was due to the uprooting of an electric pole and if so, is that not an act of sabotage?

THE MINISTER OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI VASANT SATHE): No, Sir; it was not an act of sabotage. The fault in the P&T cable is reported to be due to uprooting of a nearby electric pole as a result of a truck colliding with it.

Scheme for Introduction of Coloured Television

*26. **SHRI G. Y. KRISHNAN:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have examined a scheme for phased introduction of colour television in the country; and

(b) if so, the details regarding the technological aspect and financial implications of introducing colour television on a wider scale?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): (a) and (b). The feasibility of introduction of colour television in India in a phased manner is under study. Actual implementation will depend on the approval of the scheme by Government as well as availability of funds.

SHRI G. Y. KRISHNAN: This has been the routine reply of the Government. Can the Government give the information as to when it is going to implement it—the specific date?